

[SHRI JAGDEEP DHANKAR]

- (7) Statement No. XVII—Hundred and Forty-fifth Session, 1988.
- (8) Statement No. XVI—Hundred and Forty-sixth Session, 1988.
- (9) Statement No. XV—Hundred and Forty-seventh Session, 1988.
- (10) Statement No. XII—Hundred and Forty-eighth Session, 1988.
- (11) Statement No. X — Hundred and Forty-ninth Session, 1990.
- (12) Statement No. IX—Hundred and Fifty-first Session, 1989.
- (13) Statement No. XIII — Hundred and Fifty-first Session, 1989.
- (14) Statement No. V — Hundred and Fifty-second Session, 1989.
- (15) Statement No. IV — Hundred and Fifty-third Session, 1990
- (16) Statement No. II — Hundred and Fifty-fourth Session, 1990

[Placed in Library. See No. LT-1502/90 to 1517/90 for (1) to (16)].

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI N. E. BALARAM (Kerala) : Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (i) Second Report of the Committee on action taken by Government on the recommendations contained in the 48th Report (Eighth Lok Sabha) on the Ministry of Commerce-Reservations for and employment of Scheduled Castes and Scheduled Tribes in State Trading Corporation of India Limited.

- (ii) Report of the Study Tour of Study Group of the Committee on its visit to Bangalore, Goa, Pune and Bombay during June, 1990.

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI DIPEN GHOSH (West Bengal) : Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings :—

- (i) First Report on action taken by Government on the recommendations contained in their Forty-fifth Report (Eighth Lok Sabha) on Bharat Earth Movers Limited.
- (ii) Fifth Report on action taken by Government on the recommendations contained in their Forty-fourth Report (Eighth Lok Sabha) on Shipping Corporation of India Limited.

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI SUKOMAL SEN (West Bengal) : Madam, I present the Eighty-third Report (in English and Hindi) of the Committee on Subordinate Legislation.

DEMAND FOR SETTING UP SEPARATE CONSTITUTIONAL DEVELOPMENT BOARDS FOR THE BACKWARD REGIONS OF VIDARBHA, MARATHWADA AND KONKAN IN MAHARASHTRA

SHRI NARESH C. PUGLIA (Maharashtra) : Madam, ...

THE DEPUTY CHAIRMAN : Please go back. Don't come on to the well.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra) :*

THE DEPUTY CHAIRMAN : Wel- come to the well. This is the welcome. I am not allowing anybody.

SHRI N. K. P. SALVE (Maharash- tra) : Madam, give me one minute.

DR. RATNAKAR PANDEY (Uttar Pradesh) : *

SHRI A. G. KULKARNI (Mahara- shtra) : *

SHRI NARESH C. PUGLIA : *

SHRI VITHALRAO JADHAVRAO JADHAV : *

THE DEPUTY CHAIRMAN : I am not permitting anybody. No I am not permitting (Interruptions). Don't leave that paper here.

SHRI MENTAY PADMANABHAM (Andhra Pradesh) : *

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh) : *

DR. NARREDDY THULASI REDDY (Andhra Pradesh) : *

THE DEPUTY CHAIRMAN : What is your problem? I will allow you. You go back to your seats. (Interruptions). I am not permitting anybody. Until and unless Members go back to their seats, I will not permit anyone. Unless and until they behave properly, I am not permitting. I won't permit.

SHRI VITHALRAO MADHAVRAO JADHAV : *

SHRI NARESH C. PUGLIA : *

THE DEPUTY CHAIRMAN : I said unless and until you go back to your seats, I am not permitting anybody. यह बताने का तरीका है ।

Yesterday what happened in the House? (Interruptions). Just a minute. Please go back to your seats. This is what Mr. Shiv Shanker mentioned yesterday. I am very sorry.

साल्वे साहब, आप प्लीज बैठ जाइए ।

I will allow you. I give you word. I will allow the Deputy Leader Mr. Salve

to speak. But I am sorry that yesterday we had a very unfortunate happening. Mr. Chavan spoke. I apologised from the Chair.

I expected that the Members would be- have well at least today. See what is hap- pening ? I am so sorry. I am again sorry. I am again very sorry.

SHRI V. NARAYANASAMY (Pondi- cherry) : Madam,

... (Interruptions) ...

उपसभापति : मैंने सिर्फ साल्वे साहब को बोलने के लिए कहा है और वायदा किया है, अन्य किसी को नहीं कहा गया ।
... (व्यवधान)

I said I will allow Mr. Salve, ... (Interruptions) ... Please go back to your seats. All of you, please go back to your seats. I said I will allow only Salve Sahib. ... (Interruptions) ... Go back to your seats; otherwise I am going to the listed business before me. I will go to the business listed before me. ... (Interruptions) ... No, no, I will not allow anybody else. I am allow- ing only Special Mentions.

DR. RATNAKAR PANDEY : *

SHRI VITHALRAO MADHAVRAO JADHAV : *

SHRI NARESH C. PUGLIA : *

... (Interruptions) ...

THE DEPUTY CHAIRMAN : No, I have not allowed anyone. Anybody who speaks without my permission will not go on record.

... (Interruptions) ...

SHRI NARESH C. PUGLIA : *

DR. RATNAKAR PANDEY : *

THE DEPUTY CHAIRMAN : Mr. Jacob, yesterday you asked me to apologise and see what is happening today ! This is what you asked me to apologise for in the House ! ... (Interruptions) ... Let Mr. Puglia go back and then some-

[The Deputy Chairman]
thing. I said please ask him to go back
and then I will allow. Now I am allow-
ing Mr. Salve. One person I will allow.
(Interruptions). No, I will not allow any-
body else.

**SHRI VITHALRAO MADHAVRAO
JADHAV :** Madam.....

SHRI MENTAY PADMANABHAM :
Madan, I would like to say a few words.

THE DEPUTY CHAIRMAN : Mr.
Padmanabham, please sit down. I will
allow you. I promise, I will allow you.
Now I have called Mr. Salve.

SHRI N. K. P. SALVE : Madam, you
come from Maharashtra. you belong to
Maharashtra.

THE DEPUTY CHAIRMAN : I belong
to the country, to India. Maharashtra is
part of India. . . (Interruptions) . . . Mr.
Jadhav go back.

. . . (Interruptions) . . .

SHRI N. K. P. SALVE : Madam, you
are aware of the fact how agitated the
people are in the backward regions of
Vidarbha and Marathwada. I have spoken
about a heavy backlog in the development
of these regions. For years and years we
have been agitating. Fortunately, so far
the movement has not taken a violent turn.
There has not been burning of buses,
there has not been burning of trains and
there has not been any damage to life and
property, but there is a limit to the toler-
ance of the people. Again oppression and
injustice is done to them. On the 15th
of August the Prime Minister himself
announced in terms, "The National Front
Government is irrevocably committed to
the removal of regional imbalances". And
again in this background he said. "There
is a commitment I announce on the occa-
sion of Independence Day, the decision of
the Union Government to set up separate
constitutional, development boards for the
backward regions of Vidarbha, Marathwada
and Konkan of Maharashtra". Subsequen-
tly, Madam, the Chief Minister of
Maharashtra came here and he was pro-
mised by this Prime Minister who is
trying to* us that during this session itself
relevant constitutional amendment would
be made and there would be constitution of

the development boards for Vidarbha,
Marathwada and Konkan. That was the
promise. . . (Interruptions) . . . That was the
promise, an irrevocable promise even by the
Raja on behalf of his Government.
Madam, today is the last day and there is
no talk of the constitutional amendment
bill coming nor is there any talk of the
development boards being formed. Madam,
there is a limit, there is a limit
to the fraud you can play upon the people.
At the time of the election, Assembly
election, this very Prime Minister, who
was then the Prime Minister already. . .
(Time bell rings)

Give me a few minutes' time. It is a
very important issue.

THE DEPUTY CHAIRMAN : I have
the listed business, Mr. Salve.

SHRI N. K. P. SALVE : Give me two
minutes' time.

You talk to the people of Vidarbha.
You talk to the people of Marathwada.
You give them all the promises of Develop-
ment Board. And as soon as elections are
over, the moment you come back you
forget about it. How long is the fraud to
be perpetrated on the people? Madam, it
is a very serious matter. I warn this
Government that tomorrow if. (Interrup-
tions) Madam, it taken ten minutes' time
to issue a Presidential Proclamation and
all that. In terms of article 371 it is not
the State Government, it is the Central
Government which has to issue the Presi-
dential Order. They are deliberately with-
holding and delaying this Presidential
Order and waiting for the situation to dete-
riorate. I do not want that again Vidarbha
and Marathwada and Konkan areas be
forced into disorder, into disarray. Anson
and destruction of public property are on
the anvil.

I request the Leader of the House to
react and tell the Prime Minister that it
is a solemn promise made on a solemn
day, on a sacred, important day. What is
happening about this? He must make the
position clear. The situation is extremely
explosive. Please do not leave us in the
lurch like this.

* Expunged as ordered by the Chair.

(Interruptions)

THE DEPUTY CHAIRMAN : Please take your seats. (Interruptions) I said take your seat. I allowed Mr. Salve to be heard in rapt silence. You please allow other Members to be heard. They also have to say something.

SHRI KAMAL MORARKA (Rajasthan) : Madam, ... (Interruptions) ...

THE DEPUTY CHAIRMAN : I will allow you afterwards. Let them raise their points. (Interruptions) Not now. Let these people get over whatever they have to ... (Interruptions) ... Please take your seat please. Take your seat, Mr. Jadhav. (Interruptions) ... I said, please. Mr. Jadhav, I shall not allow you. Sit down.

SHRIMATI RENUKA CHOWDHURY : Madam, ... (Interruptions) ...

THE DEPUTY CHAIRMAN : I do not know what she has to say. (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY : I want to place on record : The Congress ... (Interruptions) ...

THE DEPUTY CHAIRMAN : Let her speak. (Interruptions) Take your seat. They have a right to speak in this House. Sit down. They are equal Members of this house. They have a right to speak. You are not the only Members. I allowed her. Let her speak. She is as good a Member as you are. (Interruptions)

SHRIMATI RENUKA CHOWDHURY : Madam, there is no recognised Government in Andhra Pradesh ... (Interruptions) ... Local body elections are going to take place ... (Interruptions) ... Madam, they have allowed the Naxalites to rule ... (Interruptions) ...

SHRI N. K. P. SALVE : Madam, I object to her statement ... (Interruptions) ... She says that there is no Government in Andhra Pradesh. I object to it ... (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY : Madam, there is total failure of law and order there ... (Interruptions) ...

SHRI N. K. P. SALVE : Madam, I can understand if one speaks on a subject related to this Government ... (Interruptions) ...

But can she say this about a State Government ? ... (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY : Madam, there have been 205 rape cases ... (Interruptions) ...

SHRI N. K. P. SALVE : What about the most illegitimate Government in Delhi ? ... (Interruptions) ... What are you people talking ... (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY : Madam, there have been 205 rape cases and 70 dowry deaths ... (Interruptions) ... and 2,433 criminal cases were withdrawn ... (Interruptions) ... It is a shame ... (Interruptions) ... How can the Government of Andhra Pradesh justify this situations ? ... (Interruptions) ... Not only that ... (Interruptions) ... They have allowed the Ministers to condone the Naxalite activities ... (Interruptions) ...

THE DEPUTY CHAIRMAN : All of you, sit down, please ... (Interruptions) ... Let her speak. Please sit down ... (Interruptions) ...

You see, I allowed Mr. Salve to be heard in rapt silence ... (Interruptions) ... Now, you have to allow the other Members also to speak ... (Interruptions) ...

SHRI N. K. P. SALVE : Madras, I am on a point of order ... (Interruptions) ...

THE DEPUTY CHAIRMAN : Just a second. Let me finish my sentence. ... (Interruptions) ... Let me finish my sentence ... (Interruptions) ... I said that I allowed Mr. Salve to be heard in rapt silence and I will allow other Members who have got any grievance ... (Interruptions) ... I have to permit the other side also to say and I will allow her to say what she wants to say ... (Interruptions) ... and I expect that in keeping with the dignity of this House, you will keep quiet and let her speak and it is her right to speak about her grievance. Please do not interrupt ... (Interruptions) ...

SHRIMATI MARGARET ALVA (Karnataka) : Madam, I am on a point of order ... (Interruptions) ...

SHRI N. K. P. SALVE : Madam, on a point of order ... (Interruptions) ...

SHRIMATI MARGARET ALVA : Madam, on a point of order... (*Interruptions*)...

THE DEPUTY CHAIRMAN : You can raise it afterwards... (*Interruptions*)...

SHRI KAMAL MORARKA : Madam, I am on a point of order... (*Interruptions*)...

THE DEPUTY CHAIRMAN : I will allow you afterwards... (*Interruptions*)...

SHRIMATI RENUKA CHOWDHURY : Madam, what about the atrocities on women in Andhra Pradesh?... (*Interruptions*)...

SHRI N. K. P. SALVE : Madam, not for a moment would I challenge your right to call any Member to speak... (*Interruptions*)... Madam, let me finish my point of order... (*Interruptions*)...

THE DEPUTY CHAIRMAN : All of you, please sit down... (*Interruptions*)... Mr. Salve is on a point of order... (*Interruptions*)...

SHRI N. K. P. SALVE : Madam, it is your right... (*Interruptions*)... In this House, you can call any Member to speak on any subject... (*Interruptions*)... that you want... (*Interruptions*)...

THE DEPUTY CHAIRMAN : Not on the subject I want, but on the subject they want. I want a correction... (*Interruptions*)...

SHRI N. K. P. SALVE : All right, Madam. This House has a certain authority and jurisdiction. Likewise, the State Assemblies and the State set-up have their own dignity and it is for them to decide... (*Interruptions*)... The question now is whether in this House, under the garb of raising a zero hour matter, you would allow someone to speak on something, to speak against a State Government... (*Interruptions*)...

SHRIMATI MARGARET ALVA : Madam, I am on a point of order... (*Interruptions*)...

SHRI N. K. P. SALVE : Madam, I want your ruling on this... (*Interruptions*)... Would you want this House to be used to

say something against a State Government?... (*Interruptions*)...

SHRI YASHWANT SINHA (Bihar) : What did you do in the past?... (*Interruptions*)... What did you do earlier?... (*Interruptions*)...

SHRI N. K. P. SALVE : Madam, the legitimacy of a State Government cannot be challenged at all... (*Interruptions*)...

SHRI DIPEN GHOSH (West Bengal) : When you were doing it earlier... (*Interruptions*)... where was your conscience?... (*Interruptions*)...

SHRI N. K. P. SALVE : Madam, the legitimacy of a State Government cannot be challenged... (*Interruptions*)... I have never challenged the legitimacy of a State Government. We have never challenged the legitimacy of a State Government... (*Interruptions*)... We have never challenged... (*Interruptions*)...

SHRI YASHWANT SINHA : Mr. Salve, you ask your friends by your side... (*Interruptions*)...

SHRIMATI MARGARET ALVA : Madam, I am on a point of order... (*Interruptions*)...

THE DEPUTY CHAIRMAN : Just a minute, please... (*Interruptions*)... Mrs. Alva, you are a Member of this House, longer than I am. Let me deal with one question first... (*Interruptions*)... He has asked me for a ruling... (*Interruptions*)...

SHRI N. K. P. SALVE : Yes... (*Interruptions*)...

THE DEPUTY CHAIRMAN : He has asked for my ruling... (*Interruptions*)...

SHRI N. K. P. SALVE : On the question whether the legitimacy of a State Government can be challenged on the floor of this House... (*Interruptions*)...

THE DEPUTY CHAIRMAN : All of you, please sit down... (*Interruptions*)... Only yesterday Mr. Lenka raised an issue about a State Government...

AN HON. MEMBER : Orissa. (*Interruptions*)

THE DEPUTY CHAIRMAN : Please sit down. (*Interruption*)

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh) : Madam, I have been giving notices of Special Mentions on the deteriorating law and order situation in Andhra Pradesh and about the Naxalite activities for four times. Just now I have been told that it has not been allowed again. I do not know the reason. (Interruptions). The times of India in an editorial that the State Government failed to control the Naxalite menace and to maintain law and order. So also the Telugu dailies commented. (Interruptions). The people of Andhra Pradesh are worried. Despite the fact that we have discussed ULF danger, Kashmir problem, Punjab situation, why are we not allowed to discuss the situation in Andhra Pradesh? (Interruptions) The Central Government should see that the law and order situation there is restored. (Interruptions)

THE DEPUTY CHAIRMAN : I will allow him. I give you permission. I will allow him. I will allow other Members. I promise.

(Interruptions)

I am sorry, Mrs. Alva, my throat is bad. I cannot scream or shout in the same voice. That is the problem. In spite of a very good mike my voice cannot be heard. It is better you take your seat and let peace prevail in the House. (Interruptions) If you speak together, it is up to you.

SHRI MOTURU HANUMANTHA RAO : That is why we are all concerned. We implore upon the Central Government to see that some strong steps are taken.

(Interruptions)

THE DEPUTY CHAIRMAN : I allow if somebody is on his legs and he has got a grievance about his Special Mention having been rejected. I allow many people to speak without raising any Special Mention to which Mr. Atal Bihari Vajpayee objected yesterday. Today my voice is so bad. I cannot keep everybody quiet. So everybody should keep quiet on his own.

SHRI N. K. P. SALVE : Madam whatever ruling you give, I will accept it. But I want a ruling.

THE DEPUTY CHAIRMAN : Ruling on what, Salve Sahib? Ruling on Naxalites because he is raising the issue of Naxalites?

SHRIMATI RENUKA CHOWDHURY : Naxalites had come to my house in broad-day light. Let it be on record. Tomorrow if anything happens to me, I will lay the blame on the Chief Minister of Andhra Pradesh because he has permitted it with full knowledge. He does not have the courage to say that he has failed as the Chief Minister of Andhra Pradesh. (Interruptions)

शर्म करो, जरा तो शर्म करो। लज्जा और शर्म कांग्रेस में नहीं रह गई है ... (अवधान) ... मैं याद दिला रही हूँ आपको। सैडम, मैं बता रही हूँ ये लोग जो यहां बैठकर हुकूमत करना चाहते हैं, इनको जरा भी शर्म नहीं कि आन्ध्र प्रदेश में आग लगी हुई है। वहां दिन में आप घूम नहीं सकते। बंदूक और तोप के दम पर हुकूमत चलाई जा रही है और जम्हूरियत का गला घोंटा जा रहा है। आप लोग जरा होश में आओ ... (व्यवधान)

THE DEPUTY CHAIRMAN : Please take your seat. I have other people who want to say something.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh) : I want the Minister to make a statement on this.

THE DEPUTY CHAIRMAN : The Leader of the House is here. If he wants to make a statement, he can do so.

(Interruptions)

SHRIMATI RENUKA CHOWDHURY : I want the Leader of the House to take note of what has been said.

(Interruptions)

THE DEPUTY CHAIRMAN : Let us get over Andhra Pradesh. Then we will come to Maharashtra. Please take your seat.

मौलाना अबुलकलाम खां आजमी (उत्तर प्रदेश) : महोदया, आज के टाइम्स आफ इण्डिया में ... (अवधान) महोदया, आज ईंगक ... (व्यवधान)

उपस्थानित : अभी जरा एक मिनट रुकिए। अभी आन्ध्र का सैटर खत्म हो जाएगा।

[The Deputy Chairman]
Then Maharashtra. Then we will discuss
Iraq or anything else.

SHRIMATI MARGARET ALVA :
Madam...

THE DEPUTY CHAIRMAN : I will
allow you.

(Interruptions)

SHRIMATI MARGARET ALVA :
Madam, I am on a point of order on
Andhra.

SHRI JAGESH DESAI (Maharashtra) :
Madam... (Interruptions)

THE DEPUTY CHAIRMAN : I will
allow Maharashtra. Let Andhra be got
over. Please do not get agitated. (Inter-
ruptions) I will allow Assam also. We
will travel the whole country. Today is
the last day. (Interruptions) We will go
to Tamil Nadu. (Interruptions) We will
go to Tamil Nadu, and Sri Lanka also if
you like. But let me finish Andhra first.
(Interruptions)

SHRI MENTAY PADMANABHAM :
Madam, you promised me... (Interruptions)

DR. YELAMANCHILI SIVAJI (Andhra
Pradesh) : Let the Home Minister issue a
suo motu statement.

THE DEPUTY CHAIRMAN : On your
request, I told the Leader of the House.
(Interruptions) Order, please.

DR. YELAMANCHILI SIVAJI : Let the
Home Minister issue a *suo motu* state-
ment.

THE DEPUTY CHAIRMAN : I said,
the Leader of the House is here in the
House. He heard it. And if the Home
Minister comes with a statement, we will
have it in the House. Now, let us go from
Andhra to Maharashtra.

(Interruptions)

SHRI MENTAY PADMANABHAM :
Madam, there is another matter which I
would like to bring to the notice of the
House. Some time back, one very impor-
tant VIP had gone to the United States
for personal work. (Interruptions) After
staying there for two months, while coming
back, he brought suitcases of material in
a special container of the Air India flight.

(Interruptions) Naturally the Customs
people at the airport wanted to check as
to what the suit cases contained.

(Interruptions)

THE DEPUTY CHAIRMAN : I have
not allowed him. He is speaking without
my permission.

(Interruptions)

SHRI MENTAY PADMANABHAM : A
Customs official who stays in Delhi rushed
to the airport and managed somehow or
the other without checking... (Interruptions)
I would like to know from the Government
who this Customs official is who has gone
to the Airport and allowed the suitcases
to go out of the airport without properly
being checked. (Interruptions)

THE DEPUTY CHAIRMAN : Thank
you. Now let us go to Maharashtra.
(Interruptions) That is over. Now, we
are...

SHRIMATI RENUKA CHOWDHURY :
He is the Chief Minister of a State.

THE DEPUTY CHAIRMAN : ...talk-
ing about Maharashtra. Then, we...
(Interruptions)...will go to Tamil Nadu.
(Interruptions)

SHRI MENTAY PADMANABHAM :
The VIP is... (Interruptions)...the Chief
Minister of Andhra Pradesh.

(Interruptions)

THE DEPUTY CHAIRMAN : Please
take your seat.

SHRI MENTAY PADMANABHAM : I
would like to know what these suitcases
contained. It is very important. They may
contain money, they may contain dollars,
they may contain pounds. (Interruptions)

THE DEPUTY CHAIRMAN : Please
take your seat. (Interruptions). Just a
minute.

देखिए, आज शायद फारन मिनिस्टर
साहब यहां हाउस में कोई बयान देने वाले
हैं ईराक, कुवैत के मसले पर। आप उस
वक्त उठाएंगे, अभी नहीं। अभी एक मसला
हाउस के सामने है, जो मसला है बोर्ड्स
का। आप बाद में उठाएंगे... (व्यवधान)

SHRIMATI MARGARET ALVA :
Madam, I am on Andhra.

THE DEPUTY CHAIRMAN : That
matter is closed. If the Government comes,
then you can raise any issue. Now, Mr.
Naresh Puglia.

SHRIMATI MARGARET ALVA :
Madam... (Interruptions)

THE DEPUTY CHAIRMAN : I will
allow you. Let Naresh speak, and I will
allow you. I promise.

(Interruptions)

SHRIMATI MARGARET ALVA :
Madam, I have been asking for permission
to raise a point of order. (Interruptions)

THE DEPUTY CHAIRMAN . Please
sit down (Interruptions)

मौलाना ओबैदुल्ला खां आजमी : ...
(व्यवधान)... इन समस्याओं की हल करने के
लिए मैं हाउस का ध्यान दिलाना चाहता हूँ
... (व्यवधान)

SHRIMATI MARGARET ALVA :
Madam, I have been asking for permission
to raise a point of order from the beginning.
(Interruptions)

मौलाना ओबैदुल्ला खां आजमी : पूरा
मुल्क इससे पीड़ित है। कुवैत, इराक,
मउन्दी अरब में हमारे लोग फंसे हुए हैं।
यह जो अखबार में बोल रहे हैं (व्यव-
धान)...

SHRIMATI MARGARET ALVA :
You have to give me a chance. Madam.
(Interruptions)

मौलाना ओबैदुल्ला खां आजमी : मैं
आपकी इजाजत से हाउस की तबज्जों दिलाना
चाहूंगा... (व्यवधान)

SHRIMATI MARGARET ALVA :
Madam, please allow me to raise my point
of order. (Interruptions)

मौलाना ओबैदुल्ला खां आजमी : टाइम्स
ऑफ इंडिया में यह खबर आयी है कि
हमारा एक जहाज जो हिन्दुस्तानियों को
निकालने के लिए कुवैत की तरफ गया था

जो दुबई से 8 किलोमीटर की दूरी पर था
हाल ही में समुद्र में... (व्यवधान)

SHRIMATI MARGARET ALVA :
What about my point of order? (Inter-
ruptions)

THE DEPUTY CHAIRMAN : I have
no voice to tell him to keep quiet. What
can I do? (Interruptions)

मौलाना ओबैदुल्ला खां आजमी : ...
(व्यवधान) खारे पानी में पड़ा हुआ है।
... (व्यवधान) वहां हिन्दुस्तान के लोग
संकट में पड़े हुए हैं उनको निकालने के लिए
क्या किया जा रहा है... (व्यवधान)

SHRIMATI MARGARET ALVA :
Please listen to my point of order.

THE DEPUTY CHAIRMAN : Mrs.
Alva, he has already started. What can I
do? Let him finish. It is difficult to stop
him now. (Interruptions) I told him. He
did not hear. I cannot speak that loud.
(Interruptions)

मौलाना ओबैदुल्ला खां आजमी : जितने
लोग वहां संकट में पड़े हुए हैं उनको
निकालने के लिए अकबर जहाज कल जाने
वाला था वह रोक दिया गया। मैं पूछना
चाहता हूँ क्यों रोक दिया गया? (व्यवधान)
तीसरे चार्टर प्लेन भेजने वाले थे जो लोग फंसे
हुए हैं उनको निकालने के लिए...
(व्यवधान)

श्री सुरेश कलमाडी (महाराष्ट्र) : अपनी
सरकार को कहिए। सही है, सही है।
(व्यवधान)

THE DEPUTY CHAIRMAN : Now,
Mrs. Alva, what is your point of order?
(Interruptions) Let me hear her. She has
been wanting to raise a point of order in
this disorder.

SHRIMATI MARGARET ALVA :
Madam, I am not at all challenging State
subjects being raised here. Very often,
matters concerning different States are raised
and discussed in the House. But I am
astonished at the two statements by the
hon. Member earlier.

[Shrimati Margret Alva]

One is that the Government in Andhra Pradesh is not a legitimate Government. I would like to know, if an elected Government can be termed in the Council of States as a Government which is not a legitimate Government? This is one thing. I am sorry that this kind of remark has been made.

Secondly, what is worse is, she was talking about rape and a number of other things and then she went on to say that the behaviour of the Congress Members in the House reflects what is happening in Andhra Pradesh. I am very sorry that such a reflection on the Members of the House should be cast by a Member when she was talking about various crimes.

Madam, she said that the attitude of the Congress Members in the House reflects what is happening in Andhra Pradesh. This is a serious reflection on the Members of the House. They can talk about the problems in their State. But they cannot cast aspersions on the Members here. It is a reflection on all of us. I feel that this must be removed from the record. I want your ruling. (Interruptions)

SHRI MENTAY PADMANABHAM : The entire House is concerned over the law and order situation in Andhra Pradesh. (Interruptions)

SHRIMATI MARGARET ALVA : Madam, I want your ruling. I would like to know whether it will be removed from the record.

THE DEPUTY CHAIRMAN : I will see the record. That is my ruling. (Interruptions)

THE DEPUTY CHAIRMAN : I know you have raised the matter. The Government will look into it. Now take your seat.

SHRI MENTAY PADMANABHAM : I am worried about the Naxalite problem.

DR. G. VIJAYA MOHAN REDDY : Several Congress members and Ministers have raised the matter. (Interruptions).

THE DEPUTY CHAIRMAN : Please sit down. Mr. Narayanasamy is speaking in the duel. (Interruptions).

SHRI JAGESH DESAI : You are looking at them and keeping quiet. (Interruptions).

THE DEPUTY CHAIRMAN : Thank you very much, Mr. Jagesh Desai, for telling me what I should do and what I should not do. Mr. Puglia.

श्री नरेश सी. पुगलिया : उपसभापति महोदया, महाराष्ट्र के तीन पिछड़े हुए रीजन्स हैं, विदर्भ, मराठवाड़ा और कोंकण। इन पिछड़े हुए रीजन्स के लिए कॉन्स्टिट्यूशन में आर्टिकल 371(2) का प्रावधान है जिसके अन्तर्गत इन रीजन्स को एज पर पोएल्यूशन फण्ड मिलेगा, एज पर पोएल्यूशन नौकरियों में जगह मिलेगी और एजुकेशन और टेक्नीकल एजुकेशन में स्थान मिलेगा। आप इन पिछड़े हुए रीजन्स के बारे में खुद जानती हैं। ये तीनों पिछड़े हुए रीजन्स महाराष्ट्र में मराठी भाषी एक साथ रहने के बावजूद भी इनके साथ अन्याय हुआ है और उनका कम से कम 10 हजार करोड़ का बैकलोग है। इसलिए महाराष्ट्र विधान सभा और अपर हाउस, दोनों ने यूनानिमसली रिजोल्यूशन किया कि इस आर्टिकल के अन्तर्गत डेवलपमेंट बोर्ड होना चाहिए। उसी के अन्तर्गत 29 जुलाई को नागपुर में एक सर्वपक्षीय सम्मेलन हुआ था जिसमें कांग्रेस, बी. जे. पी., शिव सेना, सी. पी. आई., सी. पी. एम., क्षेत्रीय संगठन और आर. पी. आई. के तीनों ग्रुपों और हर पार्टी ने हिस्सा लिया था और यूनानिमसली सेंट्रल गवर्नमेंट को अल्टीमेटम दिया है कि 15 अगस्त तक केन्द्रीय सरकार ने इन बोर्डों की घोषणा नहीं की तो महाराष्ट्र के ये तीनों रीजन्स मैदान में आएंगे, सड़कों पर आएंगे और आन्दोलन करेंगे। उस डेड लाइन के बाद प्रधान मंत्री जी ने सेशन चालू होने के बावजूद भी 15 अगस्त जैसे पवित्र दिन पर एक प्रेस नोट निकाला, जिसकी कापी मैंने आपको

दी, बाकी मेम्बरों को भी दी। (व्यवधान)...

उपसभापति : हाउस में हमको नहीं दिया। You cannot leave anything on my table.

SHRI NARESH C. PUGLIA : Now I will send it.

उपसभापति : आप अपनी बात कहिए, कर्पा की बात छोड़िए। You cannot lay it.

श्री नरेश सी. पुगलिया : उन्होंने हाउस में एनाउन्समेंट न करते हुए इंडिपेंडेंट डे के मौके पर किया उसका हम लोगों ने स्वागत किया। मैं खुद समझता हूँ और केन्द्र सरकार समझती है कि इन तीनों पिछड़े हुए रीजन्स के लिए डेवलपमेंट बोर्ड की आवश्यकता है। प्रेस नोट प्राइम मिनिस्टर के आफिस से दिया गया और एनाउन्समेंट कर दी। इस सेशन में बिल नाने की जिसमें काँकण के लिए एमेंडमेंट की आवश्यकता है, उसका चायदा किया। आज सेशन का आखिरी दिन है, न तो लोक सभा में और न ही राज्य सभा में कोई बिल आया है। प्रधान मंत्री की घोषणा के अनुसार सर्वपक्षीय एक्शन कमिटी ने एजीटेशन को 7 तारीख तक पोस्टपौन किया है। आज अल्टीमेटम का आखिरी दिन है (व्यवधान)...

THE DEPUTY CHAIRMAN : I am not allowing you. Please take your seat. Already somebody is on his legs. (Interruptions). What is the etiquette of the House? If some Member is on his legs, let him finish. (Interruptions). Let him finish. Can you speak together?

श्री नरेश सी. पुगलिया : अगर इस सरकार की नियत साफ है और मही मायनों में यह पिछड़े हुए रीजन्स को डेवलप-

मेंट बोर्ड देना चाहती है तो मैं इस सदन के नेता से विनती करूंगा कि आज प्रधान मंत्री जी को सदन में आकर घोषणा करनी चाहिए क्योंकि विदर्भ और मराठवाड़ा के लिए किसी एमेंडमेंट की आवश्यकता नहीं है, इसके लिए आप नोटिफिकेशन कौन सी तारीख को निकाल रहे हैं और काँकण के लिए एमेंडमेंट कब ला रहे हैं, इसकी घोषणा आज होनी चाहिए। इन बोर्डों का फायदा महाराष्ट्र की सवा तीन कराड़ जनता को होने वाला है। ऐसी हालत में मेरी आपसे विनती है कि आप सरकार को आदेश दें कि आज ही सदन में इस प्रकार की प्रधान मंत्री घोषणा करें। इसका नोटिफिकेशन आज ही निकालें। मैं आपसे उम्मीद करता हूँ, इस सदन के माध्यम से कि वहाँ की सवा तीन कराड़ जनता की मांग को आप जरूर पूरा करें।

THE DEPUTY CHAIRMAN : Shri Pramod Mahajan.....I have identified Mr. Pramod Mahajan. He will speak.

प्रमोद महाजन जी, आप बोलिए।
(व्यवधान) ... आप बैठ जाइए। आपको अलाऊ नहीं किया है। प्रमोद महाजन आप हैं नहीं। प्रमोद महाजन जी, आप बोलिए।

I will allow you. You speak one by one.

श्री प्रमोद महाजन (महाराष्ट्र) : उप सभापति महोदया, साल्वे साहब और पुगलिया जी, इन्होंने जो निवेदन किया है, उसके साथ मैं अपने आप को सम्बद्ध करने के लिए खड़ा हुआ हूँ। इसके पहले, क्योंकि यह सदन का अंतिम दिन है, मैं...

उपसभापति : इस सेशन का।

श्री प्रमोद महाजन : इस सत्र का (व्यवधान) ... सरकार में परिवर्तन होने ..

उपसभापति : सरकार आती है, सरकार आती है, सदन कायम रहता है।

... (व्यवधान) ... आप बैठ जाइए। ज्यादा न बोलिए। सीरियस मंटर पर आप सब ऐसा ही करते हैं।

श्री प्रमोद महाजन : मेरे बोलने में थोड़ी सी गलती होने के कारण आप इस भूम में न रहिए कि यह सरकार गिरनेगी। गिर भी जाएगी तो इस सदन का अन्त नहीं होने वाला है।

महोदया, यह सत्र का अंतिम दिन है। इसलिए मैं इस मामले से पहले एक छोटे से मुद्दे की ओर आपका ध्यान आकर्षित करना चाहूंगा। कल मैंने एक अतारक्षित प्रश्न पूछा था। लंदन में भारत सरकार के अधिवक्ता हैं, राय वाला एण्ड कम्पनी, वर्षों से ...

उपसभापति : यह इससे ताल्लूक नहीं है, यह बोर्ड से ताल्लूक है।

श्री प्रमोद महाजन : मैंने ऐसे कहा कि उसको बोलने से पहले। मैं एक मिनट भी नहीं लूंगा। आप जरा सुनिए, आपको नुकसान नहीं होगा।

... (व्यवधान) ...

उपसभापति : यह बोर्ड के बारे में है।

श्री प्रमोद महाजन : मैं बोर्ड के बारे में ही बोलने वाला हूँ।

उपसभापति : प्रमोद महाजन जी, एक्स-क्यूज मी, आप कृपया पहले बोर्ड पर बोल दीजिए। फिर मैं आपको अलाउ कर दूंगी और आपको जो आपत्ति है उसका समाधान हो जाएगा। आप पहले बोर्ड पर बोलिए। you please speak on the Board. I will permit you later on.

श्री प्रमोद महाजन : इसके बाद आप अनुमति देंगी। मैंने और जगेश देसाई जी ने एक प्रश्न पूछा था ...

उपसभापति : प्रश्न की बात बाद में होगी। पहले यह जो प्रश्न है, बोर्ड के गठन का, उसका उत्तर हो जाए।

श्री प्रमोद महाजन : इसके बारे में मैं यह कहना चाहूंगा कि 7 अगस्त को जब यह सदन शुरू हुआ था, उसके पहले ही दिन मैंने एक विशेष उल्लेख के द्वारा इन तीन विकास बोर्डों की मांग की थी। 15 अगस्त को प्रधानमंत्री ने इसकी घोषणा की कि हम इस मांग को पूरा करेंगे। इसके बाद जब सर्वदलीय सांसदों का प्रतिनिधि मण्डल प्रधान मंत्री, वित्त मंत्री, अनेक मंत्रियों से बार-बार इस सत्र में मिलता रहा तो हमें यह आभास दिया गया कि कम से कम इस सत्र का अन्त होने से पहले इस तरह के विकास मण्डल का निर्माण होगा। लेकिन दूभाग्य से आज इस क्षण तक इस प्रकार के विकास मंडल का गठन नहीं हुआ है। मैं इस प्रश्न में किसी प्रकार की राजनीति नहीं लाना चाहता हूँ। महाराष्ट्र सरकार की ओर से इस मंडल को बनाने के बारे में विभिन्न प्रकार के प्रपोजल्स आए हैं। मैं यह चाहता हूँ कि केन्द्रीय सरकार अगर चाहे तो इनमें से जो प्रपोजल उसको अच्छा लगता हो वह उठा ले और अगर केन्द्रीय सरकार को यह लगता है कि ये सब के सब प्रपोजल गलत तो वे उनको कूड़ेदान में फेंक दे, क्योंकि इसमें राज्य सरकार का कोई संबंध नहीं है, और केन्द्र अपनी ओर से जिस प्रकार से चाहे वह उस प्रकार का बोर्ड लाने का प्रयास करे। पुगलिया जी ने जैसा कहा नागपूर में सर्व-दलीय सम्मेलन में मैं स्वयं उपस्थित था। हमने उस सर्वदलीय सम्मेलन में केन्द्रीय सरकार से आग्रह किया था कि वह

15 अगस्त से पहले इस बोर्ड का निर्माण आन्दोलन में कूद पड़ेंगे। इसलिए मैं सरकार और केन्द्रीय सरकार ऐसा नहीं करेगी तो इससे महाराष्ट्र में बड़ा भारी स्थिति ही वह निर्मित न होने दें। इस आन्दोलन होगा। उसके बाद जब 15 अगस्त को घोषणा हुई तो हम इस आशा में थे कि अवश्य ही इस सत्र के अन्त तक इस बोर्ड का निर्माण होगा और हमने इसको स्थगित कर दिया था। दुर्भाग्य से इस क्षण तक कुछ नहीं हुआ है। मैं केन्द्रीय सरकार से आग्रह करता हूँ कि जब वे बोर्ड देने ही वाले हैं, जिसको प्रधानमंत्री देने का वायदा कर चुके हैं, तो जब वे वायदा कर चुके हैं तो उसके बाद इसमें देरी लगाने का क्या अर्थ है या क्या कठिनाई है, यह मैं अपने आप में समझ नहीं पाता। इसलिए मुझे लगता है कि इसको तुरन्त लाने का प्रयास करें। साथ-साथ मैं इसमें दो बातें कहना चाहूंगा।

इस सर्वदलीय आन्दोलन में मैं और मेरा दल दोनों सम्मिलित हैं। लेकिन मैं साल्वे जी के इस कथन से बिल्कुल सहमत नहीं हूँ कि किसी प्रकार की आसन्न होगी, लूट होगी तथा हिंसा होगी। इस सदन में वे प्योष्ठ हैं, मेरे बड़े भाई जैसे हैं। मुझे लगता है कि इसमें हम राजनीति लाने का प्रयास न करें, नहीं तो 40 साल का अखिर बैकलाग किस सरकार ने निर्मित किया। नेशनल फ्रंट की गवर्नमेंट ने नहीं किया। महाराष्ट्र में नेशनल फ्रंट की गवर्नमेंट इसके पहले साल सवा साल होगी। वह फ्रंट वाली नहीं थी आपोजीशन की। 40 साल तक कांग्रेस की सरकार थी और अगर बैकलाग का निर्माण हुआ है तो वह कांग्रेस की सरकार के कारण हुआ है। इसलिए इसमें राजनीति लाने का प्रयास न करें और किसी प्रकार की हिंसा इस आन्दोलन से निश्चित रूप से नहीं होगी। महाराष्ट्र में मराठा-वाड़ा की हो, विदर्भ की हो, कोंकण की हो, जनता शान्तिप्रिय है और हम शान्तिपूर्ण तरीके से लेकिन पूरी ताकत के साथ इस

आन्दोलन में कूद पड़ेंगे। इसलिए मैं सरकार से चाहता हूँ कि इस आन्दोलन की स्थिति ही वह निर्मित न होने दें। इस आन्दोलन होगा। उसके बाद जब 15 अगस्त को घोषणा हुई तो हम इस आशा में थे कि अवश्य ही इस सत्र के अन्त तक इस बोर्ड का निर्माण होगा और हमने इसको स्थगित कर दिया था। दुर्भाग्य से इस क्षण तक कुछ नहीं हुआ है। मैं केन्द्रीय सरकार से आग्रह करता हूँ कि जब वे बोर्ड देने ही वाले हैं, जिसको प्रधानमंत्री देने का वायदा कर चुके हैं, तो जब वे वायदा कर चुके हैं तो उसके बाद इसमें देरी लगाने का क्या अर्थ है या क्या कठिनाई है, यह मैं अपने आप में समझ नहीं पाता। इसलिए मुझे लगता है कि इसको तुरन्त लाने का प्रयास करें। साथ-साथ मैं इसमें दो बातें कहना चाहूंगा।

(व्यवधान)

श्री एन. के. पी. साल्वे : मैंने यह नहीं कहा कि हमारी पार्टी लूट खसोट या खूनखराबे में पड़ने वाली है। मगर मंडेम एक दफा आन्दोलन शुरू हुआ तो आपको मालूम है किस तरीके से होता है। कृपया आप यह बात स्पष्ट कर लें कि हमारी पार्टी नहीं चाहती कि किसी तरीके का खूनखराबा हो।

(व्यवधान)

श्री प्रमोद महाजन : जिस आन्दोलन का नेतृत्व हम करेंगे उस आन्दोलन ... (व्यवधान) की जिम्मेदारी हम पर होगी।

(व्यवधान)

श्री एन. के. पी. साल्वे : मैंने कहा कि अगर ये नेतृत्व करेंगे तो वही होगा जो मैंने कहा है। अगर हम नेतृत्व करेंगे तो ... (व्यवधान)

THE DEPUTY CHAIRMAN : I have called Mr. Kamal Morarka. Let him finish. I will allow. ... (Interruptions)... Please take your seat. I have to take the whole House into consideration. He wants to say something—he has a right to say. I allowed two Members from the Congress Party, one from BJP and one from Janata Dal, or whatever party that he belongs to, I will allow him. Please let us have some order in which I can allow him to speak. I allowed Mr. Puglia, you were not in the House then.

SHRI KAMAL MORARKA : Madam, I just wish to refute the unfair charge and the aspersion that is being made against our party and the Government in this matter. I am fully with the views or feelings of Mr. Naresh Puglia, and Mr. Salve also, that this matter has been pending far too long and these are regions in Maharashtra which have been neglected for decades.

[Shri Kamal Morarka]

We all know that this issue has been exercising successive Governments in Maharashtra also. After the National Front Government came to power in Delhi, it is the National Front Government which has been asking the Maharashtra Government made in the Constitution with regard newspaper reports that, there were differences of opinion between the Chief Minister and the Governor. The matter was pending even with the Governor for some time. There are different constitutional opinions as to what is the role of the Governor in this matter, whether it is on the advice of the Government or in his individual capacity.

We are all parliamentarians. We have all gone through this matter. An amendment made in the Constitution with regard to article 371 (2). Even today there are articles by Mr. Nani Palkhivala and Mr. Madhu Limaye. They are all eminent people and they are still doubting the wisdom of the Government's decision.

SHRI NARESH C. PUGLIA : They are against the backward regions. Don't quote such type of things here. They are against the backward regions.

SHRI KAMAL MORARKA : I submit to Mr. Naresh Puglia, this is not the way in a democracy, to brand Mr. Madhu Limaye or Mr. Nani Palkhivala as anti-backward regions. Do you think you can carry conviction with the people ? If Mr. Madhu Limaye is not for backward regions or backward classes...

SHRI NARESH C. PUGLIA : You don't know the backwardness in Maharashtra.

SHRI KAMAL MORARKA : Can you claim today that you are for the backward classes ? We should have some sense of proportion. And I can only submit to my friends on the other side that today, when this issue was raised, even before the House met I told Mr. Puglia, we all support you on this issue. And I have found a totally disproportionate enthusiasm of people coming to the well of the House on this issue. Where the Prime Minister of the country is committed, from the ramparts of the Red Fort on Independence Day... ..

(Time-bell rings)... Please give me some more time. It was on the 15th of August 1990 that the Prime Minister of India had announced a decision(Interruptions)...

SHRI N. K. P. SALVE : Will the honourable Member yield for half a second ? Has not the matter been already overdelayed in this ?

SHRI KAMAL MORARKA : Let me finish. ... (Interruptions)... It was delayed. ... (Interruptions)...

SHRI M. M. JACOB (Kerala) : Madam. ... (Interruptions)...

THE DEPUTY CHAIRMAN : Let him finish; he is on his legs.

SHRI KAMAL MORARKA : Mr. Jacob... ..(Interruptions)...

SHRI M. M. JACOB : Don't comment on us.

SHRI KAMAL MORARKA : Mr. Jacob, I will not yield. On a matter which has been pending for 40 years, 1 P.M. a matter which has been a vexed problem, the Prime Minister announced the decision on the 15th of August, and today it is 7th of September. It is being demanded that unless notifications are issued before the House rises today, they will not agree. Is it fair ?

SHRI N. K. P. SALVE : The PM has promised ...

SHRI KAMAL MORARKA : You please listen to me, Mr. Salve. Don't interrupt. What was the promise ? It was promised that a Bill would be brought before the House in this session. There are 45 Bills pending. We all know how both the Houses of Parliament are functioning. (Interruptions)

THE DEPUTY CHAIRMAN : Please, let him say what he wants. He does not want to yield. (Interruptions)

SHRI GULAM NABI AZAD (Maharashtra) : Are you replying on behalf of the Prime Minister ?

SHRI KAMAL MORARKA : I am speaking on behalf of my party. (Interruptions)

THE DEPUTY CHAIRMAN : Please sit down. Mr. Morarka can defend himself. Don't bother. (*Interruptions*)

SHRI GULAM NABI AZAD : If even on behalf of the Prime Minister you can reply, then, it is all right. Thank you. In the National Front on behalf of the Prime Minister they can reply. (*Interruptions*)

THE DEPUTY CHAIRMAN : Mr. Ghulam Nabi Azad, if he says something, being a Member, he has a right to say whatever he likes. You also say what you like.

SHRI GULAM NABI AZAD : He is replying to the queries of the Opposition Members.

SHRI KAMAL MORARKA : No, no.

THE DEPUTY CHAIRMAN : No, he is not replying to the queries. He is making his own mention. (*Interruptions*)

SHRI GHULAM NABI AZAD : He is replying to the queries made by the Members. (*Interruptions*)

THE DEPUTY CHAIRMAN : He has a right. Just a minute, please. There is no difference of opinion on this issue. Even the BJP Member did point out something which Mr. Salve also did. On whose behalf is he speaking? The same way, being a Member of this House, he is speaking on his own behalf or on behalf of his party. Let him say.

SHRI KAMAL MORARKA : My party is with me. I am speaking on behalf of my party, definitely; not the Government.

कुमारी सईदा खातून (मध्य प्रदेश) : मैडम, एक बज गया है। (*Interruptions*)

THE DEPUTY CHAIRMAN : Just a minute. Let him finish. I have to adjourn the House. Let him finish first. (*Interruptions*)

SHRI KAMAL MORARKA : Before I conclude, one admission I must make. I am finding it increasingly difficult to understand my friends on the other side, including revered Mr. Salve, because, now, when he means that he is opposing some-

thing lock, stock and barrel, he only means two small amendments. It is very difficult for me. So, to answer everything on this point that Mr. Salve spoke this morning, I find it very difficult. If I want to react, Mr. Ghulam Nabi Azad says that I have no right to react. I think the rules of the House have to be looked into again.

Madam, I just want to conclude by saying that on the thrust of the matter of the points raised by the Members the whole House is with you. Even the Prime Minister's declaration from the Red Fort says :

"Against the background of this commitment, I announce on the occasion of the Independence Day the decision of the Union Government to set up separate constitutional Development Boards for the backward regions of Vidarbha, Marathwada and Konkan in Maharashtra. The necessary constitutional processes to ensure the establishment of such Development Boards will be completed expeditiously."

SHRI PRAMOD MAHAJAN : There is no need for a constitutional amendment vis-a-vis Marathwada and Vidarbha. They can do it in ten minutes.

SHRI KAMAL MORARKA : Constitutional processes, not amendments.

डा. अधरार अहमद खान (राजस्थान) : मैडम, एक मिनट मझे भी बोलने के लिए दें।
... (व्यवधान) ...

THE DEPUTY CHAIRMAN : Please let him finish. He is from Maharashtra. Let him speak on this issue. Everybody is agitated. Let him speak. You know, everybody is agitated. Let him speak. You know, everybody came to the well and how much the agitation is.

Now, Mr. Kamal Morarka, will you please conclude?

SHRI KAMAL MORARKA : Madam, coming from Maharashtra, I have as much right, if not more than that of the people who are pleading it. If Dr. Ratnakar

[Shri Kamal Morarka]

Pandey is pleading most vociferously for Maharashtra, at least my right to speak for Maharashtra is not less than his.

डा. रत्नाकर पाण्डेय : महाराष्ट्र से मेरा जितना संबंध है, उतना आपका भी नहीं है।
... (व्यवधान)

THE DEPUTY CHAIRMAN : Are you concluding because I have to adjourn the House ?

डा. रत्नाकर पाण्डेय : मैं वहाँ अपने दल का पर्यवेक्षक रहा हूँ। महाराष्ट्र के साथ आपकी सरकार ने अन्याय किया है। इसको पूरा करिए।

THE DEPUTY CHAIRMAN : I have to adjourn the House. Please conclude. Mr. Morarka, please conclude in one sentence. (Interruptions)

SHRI KAMAL MORARKA : I would only plead with the Members on the other side that here is no need to get excited. To get this expeditiously done, we should use our good offices with the Government. A lot of things are pending. What is the use of... (Interruptions)

THE DEPUTY CHAIRMAN : At one o'clock we adjourn on Friday.

SHRI KAMAL MORARKA : If the Government makes an announcement on the Mandal Commission, something pending for ten years, you say that the Government has done it in a hurry without consulting you. Here you say, "Do by the evening." I do not understand this. If something is done, you say that it has been done in a hurry.

THE DEPUTY CHAIRMAN : Now be in hurry. I have to adjourn the House.

SHRI PRAMOD MAHAJAN : Where they need not consult, they are asking for consultation.

THE DEPUTY CHAIRMAN : We will take up the special mentions after the Private Members' Business.

Hon. Members, on Friday we adjourn the House, for lunch at one o'clock. It is only five minutes extra. So, I adjourn the House till 2-30 P.M. for lunch.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock,

[**THE VICE-CHAIRMAN (SHRI M. A. BABY)** in the Chair.] ...
RESOLUTION RE : FIXING OF A TIME-LIMIT FOR GRANT OF PRESIDENT'S ASSENT TO BILLS PASSED BY STATE LEGISLATURES.

THE VICE-CHAIRMAN : Honourable members we shall take up Private Members' Business (Resolutions). No. 1, Shrimati Sushma Swaraj regarding the need to fix time-limit for the President's assent to the Bills sent to him by the State Legislatures.

श्रीमती सुषमा स्वराज (हरियाणा) : उप-सभाध्यक्ष जी, मैं गैर-सरकारी संकल्प के तौर पर यह संकल्प प्रस्तुत करती हूँ कि —

“इस तथ्य को ध्यान में रखते हुए कि राज्य विधान मंडलों द्वारा पारित और राष्ट्रपति के विचारार्थ तथा अनुमति के लिए आरक्षित बहुमत-से विधेयक बिना कोई कारण बताए वर्षों तक लंबित रखे जाते हैं जिससे न केवल राज्य सरकारों के सूचारू कार्यकरण पर असर पड़ता है बल्कि हमारी शासन व्यवस्था का संघीय ढांचा भी कमजोर होता है। यह सभा यह सिफारिश करती है कि राष्ट्रपति को भेजे गए विधेयकों पर उनकी अनुमति दिए जाने के लिए कूछ समय-सीमा निर्धारित की जानी चाहिए और इस प्रयोजनार्थ, यदि आवश्यक हो, तो संविधान में संशोधन भी किया जाना चाहिए।”

उपसभाध्यक्ष जी, भारतीय संविधान के अनुच्छेद-200 और 201 में यह प्रावधान